



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 28th May, 2019

No. LGL.140/2018/20.— The following Act of the Assam Legislative Assembly which received the assent of the **Governor on 7th March, 2019** is hereby published for general information.

ASSAM ACT NO. IV OF 2019

(Received the assent of the Governor on 7th March, 2019)

**THE ASSAM COOPERATIVE SOCIETIES
(AMENDMENT) ACT, 2019**

AN ACT

further to amend the Assam Cooperative Societies Act, 2007.

Whereas it is expedient to amend the Assam Cooperative Societies Act, 2007, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam Act
No. IV of
2012

It is hereby enacted in the Seventieth Year of the Republic of India as follows :-

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|--------------------------------------|--|
| Short title, extent and commencement | 1. (1) This Act may be called the Assam Cooperative Societies (Amendment) Act, 2019.
(2) It shall have the like extent as the principal Act.
(3) It shall come into force at once. |
| Amendment of section 10 | 2. In the principal Act, in section 10, in sub-section (1), in clause (e), for the existing provision, the following shall be substituted, namely :-
“(e) a copy of treasury challan or proof of electronic payment as an evidence in support of payment of registration fee calculated as per the provisions of sub-section (1) of section 17 which shall be non-refundable.” |
| Amendment of section 17 | 3. In the principal Act, in section 17, in sub-section (1), in between the word “challan” and “along”, the words and punctuation marks “or by electronic payment, as the case may be,” shall be inserted. |
| Amendment of section 31 | 4. In the principal Act, in section 31, after the word “year” appearing at the end, the words “from the date of election of the Directors” shall be inserted. |
| Amendment of section 33 | 5. In the principal Act, in section 33, in sub-section (4), for the words “this bye-laws” appearing in between the words “provided in” and the punctuation mark “,”, the words “the bye-laws” shall be substituted. |
| Amendment of section 35 | 6. In the principal Act, in section 35, in sub-section (2), for the words “fifteen numbers of Directors” appearing in between the words “consist of ” and the punctuation mark “ : ”, the words “maximum twenty one number of Directors” shall be substituted. |
| Amendment of section 40 | 7. In the principal Act, in section 40, in sub-section (4), for the existing provisions of clauses (c) and (e), the following shall be substituted, namely :-

“(c) not conducting the meetings of the Board under sub-section (3) of section 43 or delegates or representatives under sub-section (4) of section 41 :”

“(e) automatic dissolution under sub-section (4) of section 41 :” |

Amendment of
section 84

8. In the principal Act, in section 84, in clause (h), for the words "laid before the Assam Legislative Assembly" appearing in between the words "shall be" and "by", the words "submitted to the State Government", and for the figure and word "120 days" appearing in between the words "expiry of" and "days", the figure and word "210 days" respectively, shall be substituted.

Amendment of
section 100

9. In the principal Act, in section 100, in sub-section (5), for the punctuation mark "." appearing at the end, the punctuation mark ":" shall be substituted and thereafter the following provisos shall be inserted, namely :-

"Provided that for reasons beyond the control of the liquidator, more time is required for completion of the liquidation proceeding, the Registrar, for reasons to be recorded in writing with adequate justification, may grant an extension of the time shown in the certificate of dissolution which shall not exceed one year beyond the period of eight years from the date of appointment of the liquidator.

Provided further that if the dissolution could not be effected within the extended period of one year for reasons beyond the control of the liquidator and further extension of time is necessary under compulsive circumstances, the matter shall be referred by the Registrar to the Government in the Administrative Department, for further extension of time, which shall not exceed one year at a time or for arriving at a decision to effectuate the dissolution in a time bound manner, as may be deemed fit and proper."

S. M. BUZAR BARUAH,

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Legislative Department, Dispur, Guwahati-6.